

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
CUSTOMS APPEAL BRANCH

Appeal No. C/289 /2005

Date 17/03/2008

Assistant Registrar
C.E.S.T.A.T, New Delhi

To :
M/S TATA INTERNATIONAL LTD.
M/S KHAITAN & JAYAKAR,
ADVOCATES & SOLICITORS,
1301, RAHEJA CENTRE NARIMAN POINT,
MUMBAI - 400021.

M/S TATA INTERNATIONAL LTD.

THE COMMISSIONER OF CUSTOMS, INDORE

Appellant

Vs

Respondent

I am directed to transmit herewith a certified copy of Final order No. **C/45/2008** Customs dated **26.02.08**
passed by the Tribunal under Section 129, (B) of the Customs Act, 1962 & Financial Act 1994 relating to Service Tax



Assistant Registrar

(Customs Appeal Branch)

Copy to :

1. Respondent

THE COMMISSIONER OF CUSTOMS, INDORE
4 INDRALOK COLONY, KESHAR BAGH ROAD,
INDORE - 452009.

2. Adv. / Consult MR.KHAITAN & CO
12TH FLOOR ASHOKA ESTATE 24,
BARAKHAMBHA ROAD, CONNAUGHT PLACE N.DELHI

3. S.D.R.

4. J.C.D.R.

5. Bar association, CESTAT, New Delhi

6. M/s. Deeparchi Publications, M-93, marg. 43, saket, New

7. M/s Centax Publications (P) Ltd., 1512-E, Bhishm Pitamah

8. Excise & Customs cases, B-37, Sector -1, NOIDA - 201301

9. R.Venkatraman Constt. 44-B, S.Suncity, Ghaziabad -

10. Nidheshak publications, I.P.Estate, new Delhi

11. Taxmann Allied Service Pvt Ltd., 21/35, West Punjabi Bagh,

12. Co, Law Institution

13 TAX INDIA R-XI/8183 Vasant Kuni New Delhi - 110070

14. Office Copy

15. Grand file



Asst-Registrar
(Customs Appeal Branch)

IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
COURT NO. II

Customs Appeal No. 289 of 2005

[Arising out of Order-in-Appeal No. 07/CE/IND/APPL-II/2005 dated 27.1.2005 passed by Commissioner of Customs (Appeals), Indore]

Hon'ble Mr. S.S. Kang, Vice President
Hon'ble Mr. M Veeraiyan , Member (Technical)

-
1. Whether Press Reporters may be allowed to see :
the Order for publication as per Rule 27 of the
CESTAT (Procedure) Rules, 1982?
 2. Whether it should be released under Rule 27 :
of the CESTAT (Procedure) Rules, 1982 for
publication in any authoritative report or not?
 3. Whether Their Lordships wish to see the fair :
copy of the Order?
 4. Whether Order is to be circulated to the :
Departmental authorities?
-

M/s. Tata International Ltd.

Appellant

Vs.

Commissioner of Central Excise,
Indore

Respondent

Appearance:

Shri M.M. Jaykar, Advocate Shri Javaid Muzaflar for the Appellant
Shri B.K. Singh, JDR for the Respondent

CORAM:

Hon'ble Mr. S.S. Kang, Vice President
Hon'ble Mr. M Veeraiyan, Member (Technical)

Date of decision : 26.2.2008

Final ORDER NO. C/45/08

Per S.S. Kang (for the Bench):

Heard both sides. The dispute is in respect of payment of drawback as provided under Chapter X of Customs Act. As per provisions of Section 129 A of the Act, Tribunal has no jurisdiction to entertain the appeal relating to payment of draw back as provided under Chapter X_k ^{↓ Not} In view of this, the appeal is dismissed as non-maintainable.

(Dictated in the open Court)

(S.S. Kang)
Vice President

(M Veeraiyan)
Member(Technical)

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